

(ii) that revision of minimum wages should be undertaken a little more frequently.

(iii) that enforcement machinery in the case of agriculture, should be strengthened and in addition, the assistance of Revenue and Panchayat Officials should be secured.

PROCUREMENT PRICE OF WHEAT AND RICE

*342. SHRI K. N. PANDEY: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that State Governments have suggested higher procurement price for wheat and rice for the coming season; and

(b) if so, Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT & COOPERATION (SHRI ANNASAHIB SHINDE): (a) No such suggestion has been received for the coming season.

(b) Does not arise.

PRODUCTION OF FOODGRAINS

*343. SHRI M. L. SONDHI: Will the Minister of FOOD & AGRICULTURE be pleased to state:

(a) whether it is a fact that only 20 per cent of funds available for agriculture are spent for improving the yield of foodgrains; and

(b) if so, the steps taken to revise planning at different stages to secure more yield of foodgrains?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT & COOPERATION (SHRI ANNASAHIB SHINDE): (a) and (b). No precise data is available regarding the percentage of funds spent for improving the yield of foodgrains out of

the amounts meant for agricultural development. Foodgrains account of about three fourths of the gross cultivated area and two thirds of the total value of output of principal crops. It is, therefore, expected that the bulk of the funds allocated for agriculture is utilised for improving the yield of foodgrains. Moreover, under the new strategy for Agricultural Development, special emphasis is being laid on increasing the production of foodgrains as part of the high yielding varieties programme.

SUBSIDY ON PESTICIDES

*344. SHRI E. K. NAYANAR :
SHRI A. K. GOPALAN :
SHRI K. RAMANI :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government propose to subsidise pesticides;

(b) if so, the reasons therefor; and

(c) its effect on their prices?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT & COOPERATION (SHRI ANNASAHIB SHINDE) : (a) There is no proposal under consideration for a general subsidy on pesticides.

(b) and (c). Do not arise.

ELECTRONIC COMPUTERS

*345. SHRI DEIVEEKAN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that the introduction of Electronic Computers will lead to increased industrial unrest among workers and labourers;

(b) if so, whether this will lead to increased problem of unemployment; and

(c) the steps which are being taken to see that their installation does not effect unemployment problem?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) :

(a) There has been some protest and agitation against the introduction of electronic computers.

(b) and (c). Government's policy in this regard has been that the introduction of such electronic devices should be selective and consistent with the social good, that there should be no consequential retrenchment and that the procedure on rationalisation evolved at the 15th Session of the Indian Labour Conference should be followed in all such cases.

भारत सेवक समाज

*346. श्री मधु लिमये : क्या श्रम तथा पुनर्वासि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान दिल्ली उच्च न्यायालय द्वारा दिये गये उस निर्णय की ओर दिलाया गया है जिसके अन्तर्गत भारत सेवक समाज को एक उद्योग के रूप में मान्यता देने के बारे में लोअर कोर्ट के निर्णय को रोक लिया गया है;

(ख) यदि हां, तो क्या सरकार का विचार भारत सेवक समाज को अपने कार्यसंचालन में सभी श्रम सम्बन्धी कानूनों को लागू करने के लिये हिदायतें जारी करने का है; और

(ग) यदि नहीं, तो ऐसा न किये जाने के क्या कारण हैं ?

श्रम तथा पुनर्वासि मंत्र (श्री हाथी) :

(क) सरकार ने समाचार-पत्रों में इस विषय पर एक रिपोर्ट देखी है और वह अब उच्च न्यायालय के निर्णय की प्रतीक्षा कर रही है ।

(ख) और (ग). सभी प्रतिष्ठानों के लिये यह आवश्यक है कि वे अपने पर लागू सभी श्रम कानूनों को क्रियान्वित करें । सरकार द्वारा किसी विशेष हिदायत की आवश्यकता नहीं है ।

REHABILITATION OF DISPLACED PERSONS FROM PAK-OCCUPIED AREA OF JAMMU AND KASHMIR

*347. SHRI BALRAJ MADHOK : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that displaced persons from Pak-occupied areas of Jammu and Kashmir have so far been treated on a different footing on the plea that that area may be recovered some day;

(b) whether it is also a fact that a part of that area including Mirpur Town has been submerged in water as a result of Mangla Dam; and

(c) if so, whether Government propose to consider the question of displaced persons from Pak held Kashmir *de novo* and give them the same treatment in the matter of rehabilitation as was given to the displaced persons from the West Pakistan ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN) : (a) and (c). For purposes of rehabilitation, that is, in the matter of grant of loans, transfer of pool properties and remission of rent and interest, no distinction has been made in the treatment accorded to migrants from the Pak-occupied area of Jammu and Kashmir State and the displaced person from West Pakistan.

In view of the legal and constitutional position in respect of the lands in the Pak-held area of Jammu & Kashmir State claims from Jammu & Kashmir migrants were not invited, and compensation in terms of the value of the properties abandoned, was not paid. However, the migrants are paid rehabilitation assistance in the form of *ex-gratia* grant.

(b) Yes, according to reports reaching the Government of India.